COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 41 OF 2018 &</u> IA NOS. 326 AND 531 OF 2018

Dated: 8th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Hinduja National Power Corporation Limited

...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Prerna Singh for R.2 & 3

ORDER

IA NO. 531 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 41 OF 2018

As agreed by learned counsel for the parties, list the matter for hearing on <u>15.05.2018.</u>

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk